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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ജൂൺ 26 26th June 2018 1193 മിഥുനം 12 12th Mithunam 1193 1940 ആഷാഢം 5 5th Ashadha 1940	നമ്പർ } No. } 26
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PART III University of Calicut

(ELECTION SECTION)

NOTIFICATION

No. 204740/ELECTION-ASST-1/2017/Admn.

26th May 2018.

- Ref:*—1. The Calicut University (alternative arrangement temporarily of the Senate and the Syndicate) Ordinance, 2017 (Ordinance No. 24) dated 20-11-2017.
- Govt. Letter No. B2/279(1)/17 H.Edn. Dept. dated 28-11-2017.
 - Notification Nos. 204740/ELECTION-ASST-1/2017/Admn. dated 28-11-2017 and 4-12-2017.
 - The Calicut University (alternative arrangement temporarily of the Senate and the Syndicate). (Amendment) Ordinance, 2018 (Ordinance No. 37) dated 14-5-2018

In exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India the Governor of Kerala promulgated the Ordinance No. 24 of 2017 as referred (1) above and the Government of Kerala as per reference (2) above nominated 13 members in addition to ex-officio members into an interim body for exercising all the powers and perform all the functions of the Senate and the Syndicate of the University of Calicut for a period of six months or till the reconstitution of the Senate and the Syndicate in accordance with the provisions of the Calicut University Act, 1975 (5 of 1975) whichever is earlier. Accordingly, the University had issued Notification, as per reference (3) above, for the constitution of an interim body consisting of ex-officio members and 13 nominated members to exercise the powers and functions of the Senate and the Syndicate of the University of Calicut w.e.f. 28-11-2017.

And as the Bill to replace the said Ordinance (Ordinance 24 of 2017) by an Act of the Kerala State Legislature could not be introduced in, and passed by, and in order to keep alive the provisions of the said Ordinance, the Calicut University (alternative arrangement temporarily of the Senate and the Syndicate) Ordinance, 2018 (Ordinance 23 of 2018) was promulgated by the Governor of Kerala on 7-4-2018. As per reference 4th above the Governor of Kerala pleased to promulgate The Calicut University (alternative arrangement temporarily of the Senate and the Syndicate)(Amendment) Ordinance, 2018 (Ordinance 37 of 2018). The extract of the Ordinance is as follows:

Amendment of Ordinance No. 23 of 2018.—In the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 (23 of 2018) in sub-clause (1) of clause 2, for the words “for a period of six months”, the words “for a period of twelve months” shall be substituted.

In the light of the Amended Ordinance 2018 (Ordinance 37 of 2018) the term of the existing interim body of the Senate and the Syndicate of the Calicut University is extended for a further period of six months with effect from 28-5-2018 or till the reconstitution of the Senate and the Syndicate in accordance with the provisions of the Calicut University Act, 1975 (5 of 1975) whichever is earlier.

The Notification implementing the Gazette publication of Ordinance 37 of 2018 dated 15-5-2018 is issued accordingly.

Calicut University P. O.

(Sd.)
Registrar.